

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (AT) No. 184 of 2019

&

I.A. No. 2765 of 2020

In the matter of:

Mr. Appayya & Ors.

....Appellants

Vs.

M. Chandra Sekhar Rao & Ors.

....Respondents

Present

**For Appellants: Mr. Anshuman Sharma and Mr. Sachin Arora,
Advocates.**

**For Respondents: Mr. S. Chidambaram and Mr. Arpit Shukla, for R-1 to
R-4.**

ORDER
(Virtual Mode)

18.02.2021: In terms of the Order dated 21.01.2021, the Registry have placed the Interlocutory Application 2765 of 2020 filed on 20.11.2020 vide a diary no. 23602 of 2021. Learned Counsel for Respondent Nos. 1 to 4 proposes to file Written Reply to aforesaid Interlocutory Application 2765 of 2020. R-1 to R-4 is given two weeks' time to file Reply to Interlocutory Application and further Rejoinder Affidavit, if any, may be filed within two weeks thereafter.

From the perusal of the Order dated 20.11.2020, this Tribunal has directed that this Company Appeal will be heard alongwith all pending Applications.

Further, Registry is directed to give a clear note that how many Interlocutory Applications have been filed on behalf of the Appellant and the Respondent date wise, whether Reply or Rejoinder, if any, filed or not.

Pleadings in this case is complete.

List the case 'for Hearing' on **15th April, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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